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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.82/99

Date of Order: 12-3-99

BETWEEN:

K.R.Anil Kumar

... Applicant

AND

1. The Director General,
Dept.of Light Houses and Light Ships,
Ministry of Surface Transport,
East Block-10, Level (4&5), R.K.Puram,
New Delhi-66.
2. The Director, Regional,
Department of Light Houses and Lightships,
Deep Bhavan, 5-20, Jaffar Syrang Street,
Chennai, Tamilnadu.
3. The Assistant Engineer (Elec),
Krishnapatnam Light House,
Mutukur (PO),
Nellore Dist. ... Respondents

Counsel for the Applicant - Mr.K.Joseph

Counsel for the Respondents - Miss.K.Shyama

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

...

O R D E R
(per Hon'ble Mr.Justice D.H.Nasir,V.C.)

Heard the learned counsel Mr.K.Joseph for the
Applicant and the learned standing counsel Miss.Shyama
for Respondents.

The Applicant had represented the matter to
the head of the department i.e. The Director General,
Department of Light Houses and Light Ships, Ministry of
Surface Transport, East Block-10, Level (4&5), R.K.Puram
New Delhi. The Respondent No.1 in letter No.MDS:36-E(139)/

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94/0A.82/99/1267, dt.4.3.99 stated that the applicant prematurely moved the Tribunal. The Respondents submit that the Tribunal may be pleased to dismiss the application as premature. However, the Respondents by Office Order No.MDS:364E(139)/94, dt.16.2.99 have already considered the representation of the applicant and revoked the impugned order dated 6.6.98 and regularised the period of his absence as leave.

Therefore, the purpose of filing the OA stands served by the penultimate paragraph of the order dt.4.3.99. Hence the O.A. is disposed of as having become infructuous. No costs.

H. Rajendra Prasad
(H. RAJENDRA PRASAD)
Member (Admn.)

D. H. Nasir
(JUSTICE D.H.NASIR)
Vice-Chairman

Dated: 12th March, 1999
(order dictated in the open court)
'SA'

*Amul
16.3.99*

Copy to:

1. HDHNJ ✓
2. HHRP M(A)
3. HOSJP M(J)
4. D.R. (A) ✓
5. SPARE ✓

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 12/3/99

ORDER/ JUDGEMENT

MA./RA./CP. NO.:

IN
O.A. NO. 82/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

3 copies

केन्द्रीय प्रशासनिक विधिकार
Central Administrative Tribunal
प्रेषण / DESPATCH

23 MAR 1999

हैदराबाद ध्यायपीठ
HYDERABAD BENCH